

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 1105 of 2021**

Bishwanath Prasad @ Bishwanath Saw

..... Petitioner

**Versus**

1. The State of Jharkhand
2. The Sub-Inspector of Police, Barhi, Hazaribagh

..... Opp. Parties

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Manoj Tandon, Advocate  
 For the State : Mr. Prabir Kumar Chatterjee, Spl. P.P.

**04/Dated: 08/09/2021**

Heard Mr. Manoj Tandon, learned counsel for the petitioner and Mr. Prabir Kumar Chatterjee, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent these matters have been heard.

At the outset, Mr. Manoj Tandon, learned counsel for the petitioner confines his prayer with regard to order dated 28.11.2018 and order dated 14.06.2019 whereby the bail of the petitioner has been cancelled and the petitioner has been declared absconder respectively in connection in connection with Barhi P.S. Case No. 268 of 2007, corresponding to G.R. No. 4636 of 2007 pending in the Court of learned Judicial Magistrate, Ist Class, Hazaribagh.

Mr. Manoj Tandon, learned counsel for the petitioner submits that earlier petitioner moved before this Court in Cr. Revision No. 391 of 2010 challenging discharge which was rejected by the court concerned

and the said Cr. Revision was allowed vide order dated 10.12.2014 whereby the matter was remitted back to the court below for passing a fresh order. He submits that inspite of passing a fresh order, impugned orders have been passed.

Mr. Prabir Kumar Chatterjee, learned counsel for the State draws the attention of the Court at page 74 of the petition and submits that by order dated 28.11.2018 bail bond of the petitioner was cancelled as the petitioner was not appearing in the court concerned.

In view of the aforesaid facts, the Court finds that for the interest of justice it will be suffice to direct the petitioner to appear before the concerned Court on or before 21.10.2021.

If the petitioner appears before the concerned Court on the aforesaid period, the court concerned will consider the earlier remand order of this Court and allow the petitioner to remain on bail on earlier bail bond.

If the petitioner does not appear before the concerned Court within the aforesaid period, the court concerned shall take all coercive steps against the petitioner.

With the aforesaid observations, the criminal miscellaneous petition stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**